



2026:AHC-LKO:20914

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2433 of 2026

Shiv Kumar Gupta

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Home
Lko. And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Lalji Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Ms. Divya Prakash Mishra, advocate, has put in appearance by way of filing vakalatnama on behalf of opposite party no. 2 and the same is taken on record.

2. Heard Sri Lalji Yadav, learned counsel for the applicant, Ms. Divya Prakash Mishra, learned counsel for opposite party no. 2, learned A.G.A. for the State and perused the record.

3. The instant application has been filed for quashing of the entire proceedings of the Criminal Case No. 4497 of 2020 and order dated 23.02.2018 passed by Additional Civil Judge (J.D.)/Additional Chief Judicial Magistrate, Room No. 15, Pratapgarh and Charge sheet No. 334 of 2017, dated 02.12.2017 arising out of Case Crime No.0361 of 2017, under Sections 354, 506, 452 IPC, Police Station - Lalganj, District -Pratapgarh pending in the court of Additional Civil Judge (J.D.)/Additional Chief Judicial Magistrate, Room No. 15, Pratapgarh.

4. Learned counsel appearing for the applicant submits that the applicant is innocent and has falsely been implicated in the instant case. He next added that under some misunderstanding, the instant F.I.R. has been lodged against the applicant and thereafter, the parties have amicably compromised their dispute. The compromise deed has been reduced in writing on 25.02.2026 which has been annexed as annexure no.6 to the instant application. He next

added that now there is no grievance in between the parties with each other and the criminal proceedings against the applicant is the futile exercise as there is no fate of trial and that is amount to harassment of the applicant and thus, the criminal proceedings against the applicant may be quashed.

5. On the other hand, learned counsel appearing for the opposite parties has supported the version of the learned counsel for the applicant and submits that the parties have settled their dispute amicably through a compromise deed and there is no further grievance of the opposite parties against the present applicant and the criminal proceedings against the applicant may be dropped.

6. Learned A.G.A. appearing for the State has no objection to the contentions aforesaid.

7. Now whether the parties have, in fact, compromised the matter or not, can best be ascertained by the court below as such compromise has to be duly verified in presence of the parties concerned before the Court.

8. Accordingly, this application is **disposed of** with a direction to the court concerned that if any such compromise is filed before it, it shall issue notices to all the signatories to the compromise requiring their personal presence and, thereafter, proceed to verify the compromise. If the aforesaid compromise is verified, a report to that effect shall be prepared by the court and the compromise will be made part of the record.

9. The court in that scenario will allow the parties to obtain certified copy of the report as well as compromise and it will be open to the applicant to approach this Court again for quashing of the proceedings.

10. For a period of three months, the proceedings initiated in pursuance of the Criminal Case No. 4497 of 2020 and order dated 23.02.2018 passed by Additional Civil Judge (J.D.)/Additional Chief Judicial Magistrate, Room No. 15, Pratapgarh and Charge sheet No. 334 of 2017, dated 02.12.2017 arising out of Case Crime No.0361 of 2017, under Sections 354, 506, 452 IPC, Police Station - Lalganj, District -Pratapgarh, shall remain stayed so far as applicant is concerned.

11. The trial Court is directed to examine the fact that whether all the parties

against whom the chargesheet was filed, the party in the compromise and in this respect, it shall also sent a report along with the verification order.

12. Office is directed to return the original compromise deed to the learned counsel for the applicant, if any, after taking the photocopy of the same.

(Shree Prakash Singh,J.)

March 23, 2026

V. Sinha